

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 103  
IB-1499/PB/2019  
IA/2244/ND/2024

**IN THE MATTER OF:**  
**Mr. Girish Kumar Sahni**

...PETITIONER

**Vs.**

**M/s. R.S. Ajit Singh and Co. (Automotives) Pvt. Ltd.**

...RESPONDENT

**Section**  
**U/s 7 of IB Code, 2016**

**Order delivered on 08.05.2024**  
**HYBRID HEARING (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Financial Creditor :**

**For the RP**

**For the Applicant/Liquidator**

:Mr. Dhananjaya Sud, Adv.

:Adv. Dhruva Vig, Adv. Shashwat  
Anand, Adv. Deepanshu Badiwal,  
Adv.

**ORDER**

**IA/2244/ND/2024**

This is the 16th Progress Report filed by the Liquidator in terms of Regulation 15 of the IBBI (Liquidation Process) Regulations, 2016 for the quarter ended on 31.03.2024.

Heard the Ld. Counsel on behalf of the Liquidator. The progress report for the quarter ended on 31.03.2024 is taken on record with just exceptions.

IA is **disposed of**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**